

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 86 of 2011**

**Dated: 6<sup>th</sup> February, 2012**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. M.B. Lal, Technical Membr (P&NG)**

**Gail India Limited** **... Appellant (s)**

**Versus**

**Shyam Industries & Anr.** **... Respondent (s)**

Counsel for the Appellant (s): Mr. Abhinav Vashista, Sr. Adv.  
Ms. Leena Tuteja  
Mr. Archit Vasudeva

Counsel for the Respondent(s): Ms. Swapna Seshadri for R-1  
Mr. Rishabh Bhutani for  
Mr. Inderbir Singh Alag for R.2

**Appeal No. 87 of 2011**

**Gail India Limited** **.... Appellant (s)**

**Versus**

**Haldyn Glass Gujarat Limited  
& Ors.** **... Respondent (s)**

Counsel for the Appellant (s): Mr. Abhinav Vashista, Sr. Adv.  
Ms. Leena Tuteja  
Mr. Archit Vasudeva

Counsel for the Respondent(s): Ms. Swapna Seshadri for R-1  
Mr. Rishabh Bhutani for  
Mr. Inderbir Singh Alag for R.2

**ORDER**

The arguments of both the learned counsel for the parties are over. Both of them have also filed their respective Written Submissions. The learned counsel for the Respondent seeks some time to file the additional Written Submissions on or before 14.02.2012 after serving copy on the other side. Accordingly, permitted.

Post the matter for reporting compliance on 21.02.2012 at 2.30 p.m.

**(M.B. Lal)**  
**Technical Member (P&G)**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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